

**GOVERNMENT OF INDIA  
ATOMIC ENERGY  
LOK SABHA**

UNSTARRED QUESTION NO:2620  
ANSWERED ON:17.08.2011  
INTERNATIONAL ACCORD/TREATY  
Singh Shri Uma Shanaker

**Will the Minister of ATOMIC ENERGY be pleased to state:**

- (a) the details of the international accord/treaty for fixing the responsibility of accidents in nuclear power plants;
- (b) whether the Government proposes to enact a law for imposing penalty against nuclear plants for accidents;
- (c) if so, the details thereof and the time by which the said law is likely to be enacted; and
- (d) if not, the reasons therefor?

**Answer**

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND IN THE PRIME MINISTER'S OFFICE  
(SHRI V. NARAYANASAMY)

(a) At the international level, there are four instruments for nuclear liability ie. the 1960 Paris Convention, 1963 Vienna Convention, 1997 Protocol to Amend Vienna Convention, and 1997 Convention on Supplementary Compensation for Nuclear Damage (CSC). CSC was developed under the auspices of International Atomic Energy Agency (IAEA). It provides for treaty relations among all countries that accept the basic principles of nuclear liability law.

India has signed the CSC in Vienna on 27 October 2010. The Convention has not yet been ratified by India.

(b)to(d) India has already enacted a legislation called `The Civil Liability for Nuclear Damage Act, 2010`. In terms of sub-section (5) of Section 1 of the Civil Liability for Nuclear Damage Act, 2010, Government has initiated action for issuing a notification bringing this Act into force.